

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 79 OF 2023

IN THE MATTER OF:

HARI PRAKASH

.... APPLICANT

VERSUS

UTTAM SUGAR MILLS LTD,
LIBBERHEDI & ORS

....RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO.1/ UTTAM SUGAR
MILLS LTD, (DISTILLERY DIVISION), LIBBERHEDI, HARIDWAR
(UTTARAKHAND)

PAPERBOOK

(FOR INDEX PLEASE SEE INSIDE)

ADVOCATE FOR RESPONDENT NO.1: NEERAJ KUMAR SHARMA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 79 OF 2023

IN THE MATTER OF:

HARI PRAKASH

.... APPLICANT

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....RESPONDENTS

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RESPONDENT NO. 1

(Uttam Sugar Mills Ltd, Distillery Division)

THROUGH


NEERAJ K. SHARMA
ADVOCATE

COUNSEL FOR THE RESPONDENT NO.2

430, NEW LAWYERS CHAMBERS,

SUPREME COURT OF INDIA,

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Email: neerajsharmaaorsc@gmail.com

**THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

ORIGINAL APPLICATION NO. 79 OF 2023

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...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO.1

MOST RESPECTFULLY SHOWETH:

1. That the instant Reply is being filed on behalf of answering Respondent No.1 as the present Respondent was impleaded in the above-mentioned matter vide order dated 09.01.2024 and was permitted to file its response in view of the Joint Committee Report dated 17.03.2023, which was constituted vide order dated 10.02.2023, passed by this Hon'ble Tribunal in the above-mentioned matter and as such the present reply is being filed on behalf of Respondent no.1. The said joint

committee included CPCB, UPPCB, UKPCB and the District Magistrate, Saharanpur (U.P).

2. That the instant reply is being filed by the answering Respondent No.1 through its authorized representative, Mr. Rajendra P. Joshi, who is duly authorized by the answering Respondent vide its board resolution dated 27.02.2024. The Board resolution dated 27.02.24 executed by the Respondent No.1 is annexed herewith and marked as **ANNEXURE-R1**.
3. That the said Joint Committee was directed by this Hon'ble Tribunal to file factual and action taken report regarding the discharge of untreated industrial effluent in Shila Khala (drain), which later joins River Kali, in Village Ransura, District Saharanpur, Uttar Pradesh. The Joint Committee was also directed to give compliance status by the industries in question with reference to CTOs granted and mode of disposal of effluents by them.
3. That at the outset the only grievance/allegation of the Applicant is regarding the discharge of untreated industrial effluent in Shila Khala (drain), which later joins River kali, in Village Ransura, District Saharanpur, Uttar Pradesh, resulting in

serious health hazard, death of fish and other aquatic life trees etc.

4. That at the outset, all the averments, submissions, statements and allegations made by the Applicant in the O.A are denied except those that are specifically admitted hereinafter to be true and correct in the present Reply supported by the accompanying Affidavit.
5. It is most humbly submitted that the preliminary/ main issue in the present proceedings at the outset is purely factual and can be ascertained on the basis of reports inasmuch as the Joint Committed report dated 17.03.23 and report filed by UKPCB dated 07.03.24, clearly indicates that the answering respondent is maintaining the prescribed standards in all respect and there is zero discharge much less any discharge of any effluents (treated or untreated) from the Respondent unit and the said fact is apparent from the reports filed on behalf of Joint Committee report and report given by Uttarakhand Pollution Control Board (UKPCB) .
6. Before replying to the reports, contents of the above-mentioned O.A and objections filed by the Applicant in the instant

Application, the answering Respondent craves leave of this Hon'ble Tribunal to set out its preliminary submissions as under:

7. **PRELIMINARY SUBMISSIONS:**

- a) It is most humbly submitted that the answering Respondent is a Molasses based distillery and after the fermentation and distillation of alcohol from sugarcane molasses, effluent generated is known as 'spent wash', which is left over as a valued byproduct, subsequently used as fuel after concentration (inhouse). Further, this raw spent wash is temporarily stored in impermeable lagoon having capacity of 2500 m³ with retention time of 7 days. Further, it is relevant to mention here that the quantity of stored spent wash is equivalent to 7 days of concentrated *spent wash*, only.
- b) It is further respectfully submitted that the raw spent wash stored in the lagoon has a solid content value of 19.8%-20% and to use it as a fuel in the incineration boiler. The solid content value should not be less 45% and as such, the raw spent wash is fed into the three-stage Integrated Multi Effect

Evaporator (IMEE) and then the Standalone Multi Effect Evaporator (SMEE) in order to concentrate it and achieve desired level of solid contents value. The Solid content value is also being maintained more than 45%, in concentrated spent wash, which is also observed by the Joint Committee Report dated 17.03.23. Further, flow meters are also installed at the inlet IMEE and outlet of SMEE and logbooks are also. The Photo of flow meters installed at the inlet IMEE, outlet of SMEE and copy of two logbooks are annexed herewith and marked as **ANNEXURE-R2, ANNEXURE-R3 , ANNEXURE-R4 & ANNEXURE-R5**, respectively.

- c) It is further submitted that the concentrated spent wash (SLOP) is then directly feed into incineration boiler as a fuel along with Bagasse in the ratio of 45:55, which ratio may go up to 65:35. Further, the joint committee report recommended storing concentrated spent wash (slop) in the lagoon, however this is not feasible because the concentrated spent wash is pumpable liquid at high temperature, at the outlet of SMEE. If it is stored in a

lagoon, it will cool down and become very viscous/solidify, which cannot be used as a fuel as the same shall be unfit to pump, thereby defeating its purpose. This is a standard industrial process followed throughout India.

- d) It is also submitted that since the concentrated spent wash is used as a fuel in boiler, the left-over residue is left in form of potash riched ash. Originally potash comes through sugarcane. The ash generated from the incineration boiler is rich in potash, therefore, it is utilized for the production of potash granules which is then distributed to the nearby farmers at subsidized rate.
- e) That the answering Respondent is a distillery unit and is engaged in the production of rectified spirit/ Alcohol/ ENA using molasses. Regarding method of treatment of industrial effluents, the answering Respondent unit is functioning on the premises of Zero Liquid Discharge (ZLD) and is achieving the same regularly as per the consent norms inasmuch as the answering Respondent is even reusing the treated effluent from (Condensate Polishing Unit) CPU in process/Molasses dilution and make up water in cooling

tower. The copy of flow chart of CPU, is annexed herewith and marked as **ANNEXURE-R6**.

- f) The answering Respondent unit has even installed Electro Static Precipitator (ESP) on incineration boiler as Air Pollution control device for treatment of fuel gas and provided as stack of height of 60 meter as per the conditions mentioned in the CCA (Consolidated consent & Authorization) issued by Uttarakhand Pollution Control Board (UKPCB) dated 10.01.23. Further the ash generated from the incineration boiler is utilized for the production of potash granules, which are sold in open market as nutrient.
- f) That the allegations made by the Applicant does not pertains to the present Respondent inasmuch as all of the effluent generated from the Respondent industry is being used as a fuel in functioning of the said industry and is based on ZLD (Zero liquid discharge), hence the answering Respondent actually uses all of the effluent and do not discharge any effluent.
- g) That the above said fact is also apparent from the Joint Committee Report dated 17.03.2023 and the Inspection

report given by Uttarakhand Pollution Control board (UKPCB) on 07.03.24. The inspection Report filed by Joint Committee in its specific observations (recorded at Page 39 para 4 iii, iv & v) has not reported any discharge of effluent by the answering Respondent. Further the said fact is endorsed by the report dated 07.03.24, filed by UKPCB (page 411).

- h) That answering respondent has installed flow meter at inlet and outlet of CPU (Condensate Polishing Unit). Photographs of Flow meter at inlet and outlet of CPU are annexed herewith and marked as **ANNEXURE-R7 (colly)**
- h) That answering respondent has also installed flow meter at line carrying concentrated spent wash from IMEE to SMEE and is regularly maintaining the log book for the same on daily basis. The said fact is apparent from the report filed by UKPCB w.r.t answering respondent. Photographs of Flow meter at line carrying concentrated spent wash from IMEE to SMEE and logbook are annexed herewith and marked as **ANNEXURE-R8 & ANNEXURE-R9)**

- i) That on 08.01.2024, the Applicant filed certain objections to the Joint Inspection Report. It is humbly submitted that there is not even a single objection with respect to any finding in the report pertaining to the answering Respondent and as such it is expedient and in the interest of justice that the answering Respondent may be deleted from the array of the parties thereby dismissing the present Application qua the answering Respondent No.1
- j) It is most humbly submitted that the present Respondent is functioning on the premises of ZLD and has installed all the required IMEE, SMEE, incinerated Boiler, CPU and other plants/machinery to achieve the said objective and has been compliant to the prescribed standards and therefore there is no possibility of any discharge from this unit to reach the Shila Khala Drain. It is further submitted that the Applicant has not named the present Respondent herein as the one discharging any untreated effluents in the Shila Khala drain. Further the Joint Committee Report and report filed by UKPCB has also not found the Respondent unit to be discharging any treated/untreated trade effluents into the

said drain and as such the present Respondent may be deleted/discharged from the array of the parties.

- k) That it is most respectfully submitted that the answering Respondent has wrongly been noticed merely due to its proximity to the aforesaid drain and therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to exempt the answering respondent in respect to the present issue concerning the present O.A.
- l) That the Respondent was complying with all the consented norms and strongly denies any allegation of causing any discharge of untreated industrial effluent in Shila Khala drain.
- m) That it is most humbly submitted that the applicant in his application has claimed that due to the discharge of untreated industrial effluent into the Shila Khala drain various serious diseases like Cancer, T.B., etc. are spreading in his village and it has also resulted in death of fish and other aquatic life. The trees in the vicinity are also impacted, as are However, this claim made by the Applicant is contrary to the finding arrived at, by the door-to-door survey

conducted by the Superintendent of the Community Health Centre in the Ransura Village revealed no such diseases in an alarming number. Further, the Community Health officer (CHO) of Ransaura village in his statement made to the Joint Committee stated that no patient suffering from Goiter, cancer or mouth cancer has appeared in his records. Also, the Deputy Chief Veterinary Officer, Deoband after an inquiry in this matter concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransura village nor has there been any outbreak of any infectious disease in the past years. Further, the Executive Engineer of UP Jal Nigam (Rural) (UPJN(R)) carried out sampling of groundwater from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking. (Statement and reports from page 105 to 108).

- n) It is submitted that in view of the above Preliminary Submissions, the present Application is liable to be dismissed qua the answering Respondent as there is nothing is being discharged by the answering Respondent in

Mundet drain, Shila khala drain or in Kali river, much less the untreated or treated effluent is being discharged by the answering respondent and the said fact is endorsed by the Joint Committed Report dated 17.03.23 and report filed by Uttarakhand Pollution Control Board (UKPCB) dated 07.03.24.

8. That it is most humbly submitted that even all the recommendations made by the joint committee in its report dated 17.03.23 have been complied by the answering Respondent and the same is apparent from the Report dated 07.03.24, filed by UKPCB.
9. It is further respectfully submitted that the answering Respondent is the only Distillery unit in Uttarakhand, which has installed 100% incinerated Boiler and is jealously follow and comply with all the consented norms.
10. That the contents of preliminary submissions may also be kindly be read as part and parcel to the reply to objections/ reports etc filed in the instant Application and the contents of

the same are not being repeated herein for the sake of brevity and to avoid prolixity.

11. In view of the above preliminary submissions and reply to objections and in view of the reports submitted in the above-mentioned matter qua the answering respondent, the answering respondent may be deleted from the array of the parties and present O.A qua the answering Respondent deserves to be dismissed.
12. That the Annexures enclosed with this Reply are true copy of their respective originals.

IN THE PERMISES STATED HEREIN ABOVE IT S MOST RESECTFULLY PRAYED THAT THIS HON'BLE TRIBUNAL MAY BE PLEASED TO:

- A. delete/discharge the answering Respondent No.1 from the array of the parties; and/o
- B. dismiss the present O.A, qua the answering Respondent; and/or

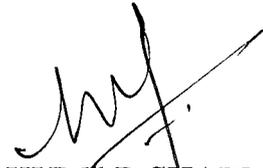
C. pass any other or further orders, which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the resent case

AND FOR THIS ACT OF KINDNESS THE RESPONDENT NO. 1 SHALL EVER PRAY AS DUTY-BOUND.



RESPONDENT NO.1
(Uttam Sugar Mills Ltd, Distillery Division)

Through



NEERAJ KUMAR SHARMA
ADVOCATE
COUNSEL FOR THE RESPONDENT No. 1
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SUPREME COURT OF INDIA,
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FILED ON: 09.03.24
NEW DELHI

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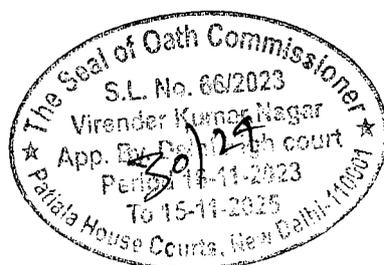
UTTAM SUGAR MILLS LTD,
LIBBERHEDI & ORS

....RESPONDENTS

AFFIDAVIT

I, Rajendra P. Joshi S/o. Late Shri. C B Joshi, aged about 56 years, Vice President (Distillery Division), Uttam Sugar Mills Ltd, Libberhedi, District Haridwar, (Uttarakhand) presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the Respondent No.1 company in the above-mentioned matter and as such am well aware of the facts of the present case, hence am competent to swear this affidavit.
2. That I have gone through the contents of accompanying Reply, which have been drafted under my instructions, and I say that the contents thereof are true and correct to the best of my



knowledge and information based on records of the company and the same are not being repeated herein for the sake of brevity and to avoid prolixity.

- 3. That no part of this affidavit is false and nothing material has been concealed there from.

DEPONENT

VERIFICATION:

09 MAR 2024

Verified at New Delhi on this day of March, 2024, that the contents of the above Affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

I identify the deponent who has signed in my presence.

09 MAR 2024

DEPONENT



CERTIFIED THAT THE DEPONENT
 Sht./Smt./Mrd *Rajendra B. Jaiswal*
 S/o W/o D/o
 R/o
 09 MAR 2024
 that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge.
Neeraj Sharma
 30/27
 Oath Commissioner, Delhi



471UTTAM SUGAR MILLS LIMITED

Corporate Office : A-2E, III Floor, CMA Tower, Sector-24, NOIDA-201 301 Uttar Pradesh, India
Telephone : 0120-4525000 E-mail : uttamsugarnoida@uttamsugar.com

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CERTIFIED COPY OF RESOLUTIONS PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF M/S UTTAM SUGAR MILLS LIMITED DULY HELD AND CONVENED ON 27TH FEBRUARY, 2024 AT A-2E, 3RD FLOOR, CMA TOWER, SECTOR 24, NOIDA

“RESOLVED THAT Mr. Rajendra P. Joshi, Vice President (Distillery Division) of Libberheri Unit of the Company be and is hereby authorised to sign all papers, applications, complaints, petitions and all other documents etc. as well as affidavits as may be required to be filed by the Company before Hon’ble National Green Tribunal, Delhi in the matter of OA No. 79/2023 (Mr. Hari Prakash V/s Uttam Sugar Mills Ltd., Libberheri & Others).”

“RESOLVED FURTHER THAT Mr. Rajendra P. Joshi, Vice President (Distillery Division) of Libberheri Unit of the Company be and is hereby also authorised to appoint such attorney(s), Advocates, Pleader etc. and to delegate authority(ies) in accordance with the applicable laws and in such manner which is deemed beneficial and in the best interest of the Company for the aforesaid matter to do all such other acts, deeds and things as may be necessary and incidental thereto.”

**CERTIFIED TRUE COPY
FOR UTTAM SUGAR MILLS LTD.**

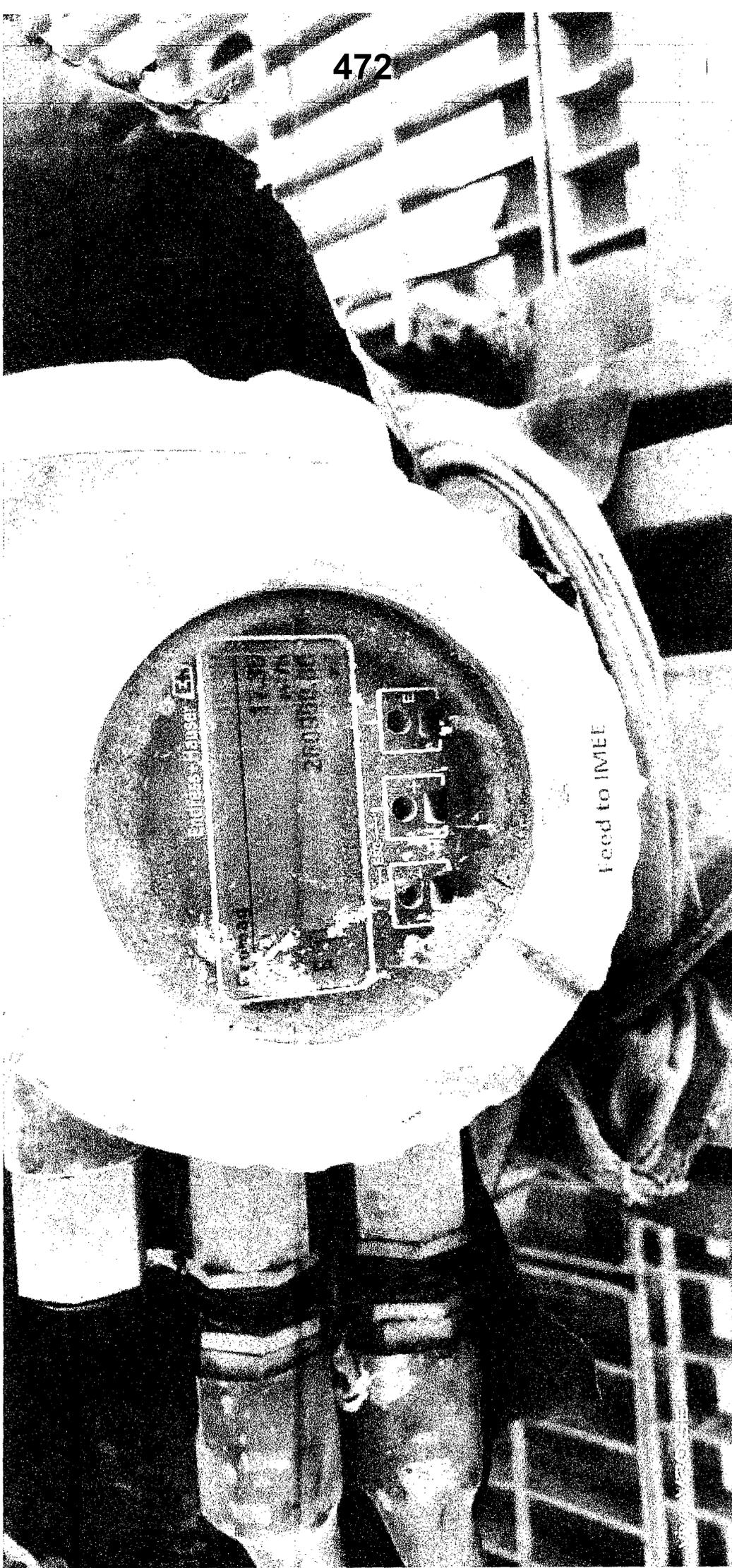
**(RAJESH GARG)
COMPANY SECRETARY &
COMPLIANCE OFFICER**



472

18

ANNEXURE

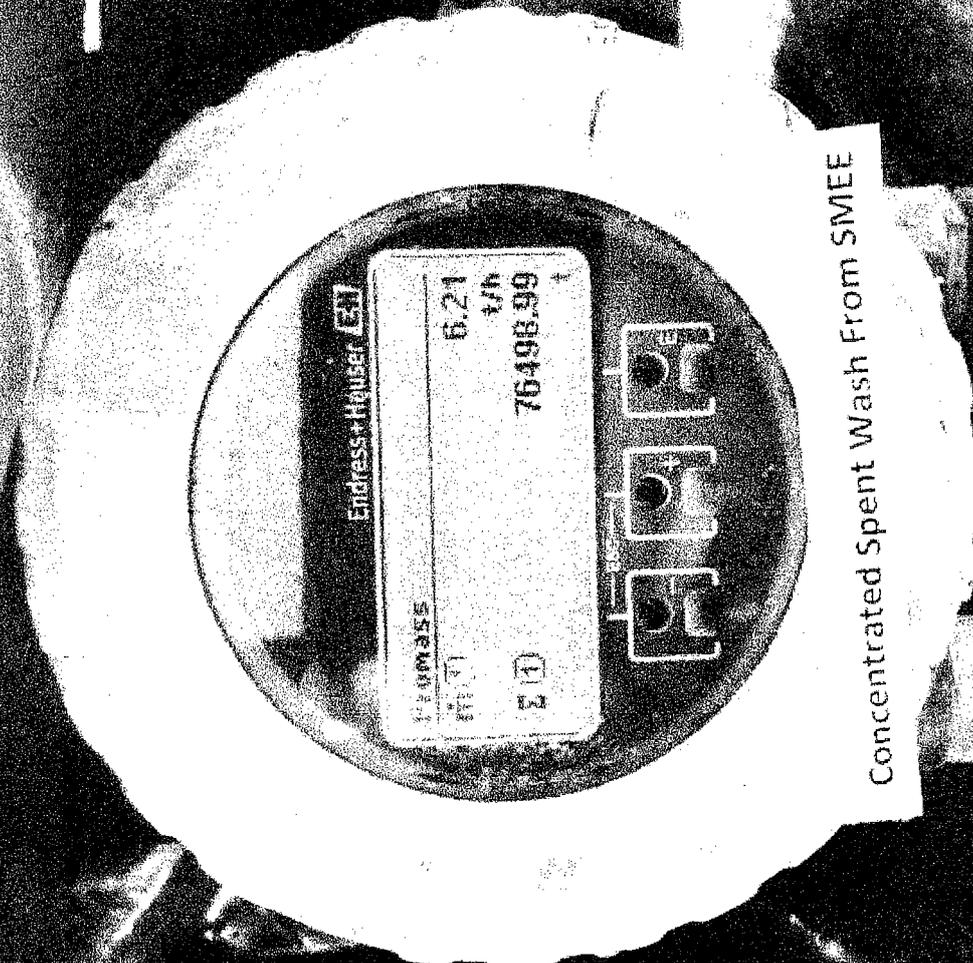


Empress House, EN

2703/19/19

FEED TO IMEE

Feed to IMEE



Endress+Hauser EN

6.21
76498.99

HARA

Concentrated Spent Wash From SMEE

Date
29-02-11

LIBBERHERI, ROOKEE, DISTT. HARDWAR (U.K.)
INTEGRATED MEE LOGBOOK

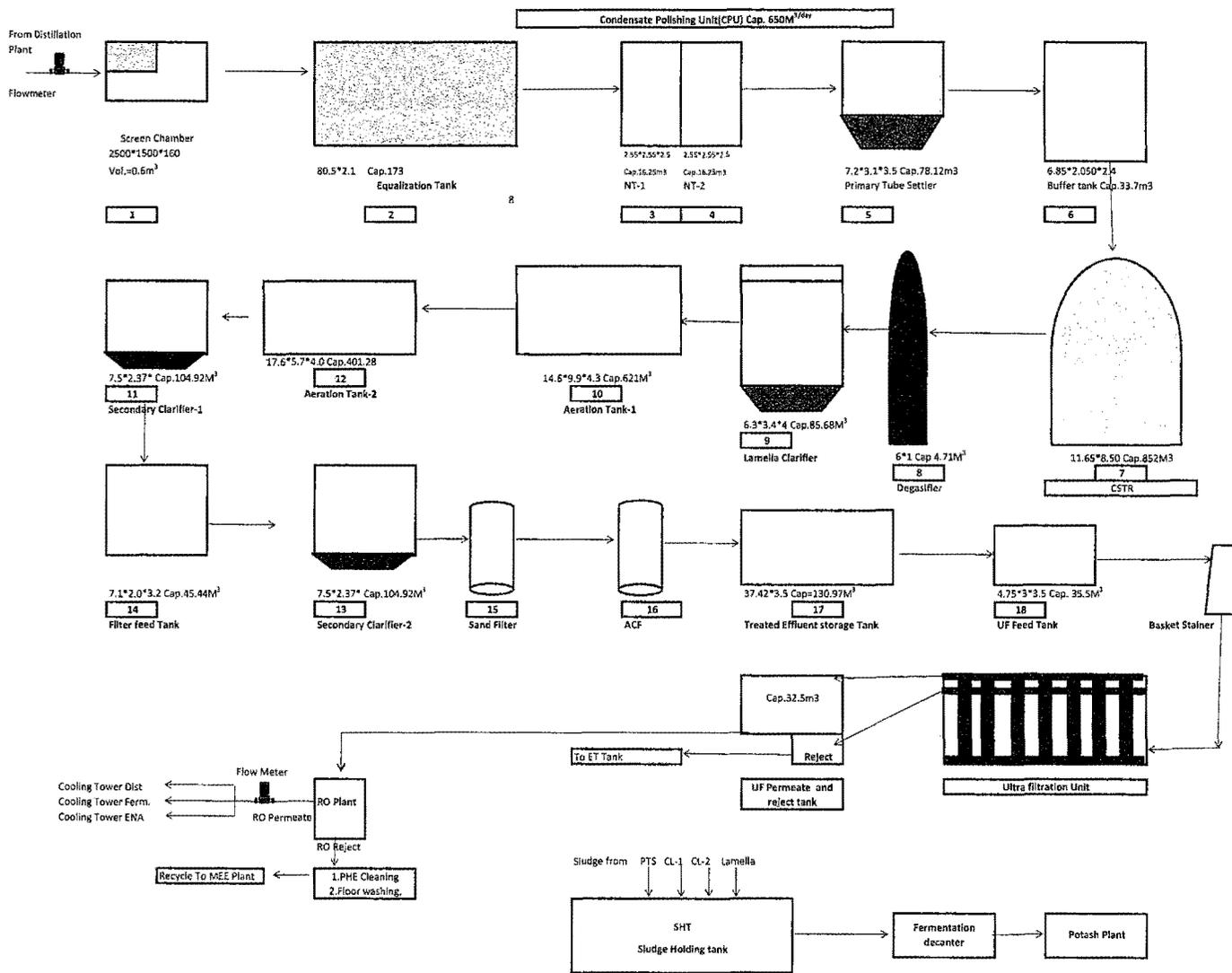
TIME	FEED TEMP (C)	FEED FLOW (MT/HR)	FEED TOTALIZER	PRODUCT FLOW (MT/HR)	PRODUCT TOTALIZER	PRODUCT CONDENSATE FLOW (M3HR)	PRODUCT CONDENSATE TOTALIZER	FEED BRIX	PRODUCT BRIX	ALCOHOL VAPOUR TEMP (C)	VLS-1		VLS-2		VLS-3		VLS-4		COOLING TOWER INLET TEMP (C)	COOLING TOWER OUTLET TEMP (C)	DAYS
											TEMP (C)	VACUUM									
11.00 AM		17		5		12		16	55	74	60	0.20	54	0.16	49	0.12	-	-	26	30	
1. PM		17		5		12		16	55	74	60	0.21	55	0.16	49	0.12	-	-	26	30	
3. PM		17		5		12		16	55	72	59	0.19	54	0.16	49	0.12	-	-	26	30	
5. PM		17		5		12		16	55	73	60	0.20	54	0.17	50	0.13	-	-	27	32	
7. PM		17		5		12		16	55	73	60	0.21	55	0.17	51	0.13	-	-	27	32	
9. PM		17		5		12		16	55	73	60	0.21	53	0.17	51	0.13	-	-	27	31	
11. PM		17		5		12		16	55	73	62	0.22	57	0.18	53	0.15	-	-	26	31	
1. AM		17		5		12		16	55	74	62	0.22	57	0.18	53	0.14	-	-	26	31	
3 AM		17		5		12		16	55	73	61	0.22	56	0.18	52	0.14	-	-	26	30	
5 AM		16		5		12		16	55	73	61	0.22	56	0.18	52	0.14	-	-	25	30	
7 AM		17		5		11		16	55	73	61	0.22	56	0.18	52	0.14	-	-	25	30	
9 AM		17		4		12		16	55	74	62	0.22	57	0.18	52	0.14	-	-	26	30	

29-02-22

**UTTAM SUGAR MILLS LTD., (DISTILLERY DIVISION),
LIBBERHERI, ROOKHATA STT. HARIDWAR (U.K.)
STANDALONE EVAPORATOR LOG BOOK**

TIME	FEED FLOW (MT/HR)	FEED BRIX	PRODUCT BRIX	STEAM FLOW KG/HR	STEAM TEMP (C)	VLS-5		VLS-6		VLS-7		VLS-8		SURFACE CONDENSOR VACUUM KG/cm ²	11/03/22
						TEMP (C)	VACUUM KG/cm ²								
11 AM	8	30	55	510	100	73	0.35	63	0.24	—	—	58	0.19	0.11	
1 PM	8	30	55	401	100	73	0.35	64	0.25	—	—	59	0.19	0.11	
3 PM	8	30	55	460	101	73	0.37	63	0.24	—	—	58	0.19	0.11	
5 PM	8	30	55	880	104	76	0.44	65	0.26	—	—	59	0.19	0.11	
7 PM	8	30	55	1183	105	82	0.51	66	0.27	—	—	60	0.20	0.12	
9 PM	8	30	55	1315	110	86	0.60	68	0.29	—	—	61	0.21	0.13	
11 PM	8	30	55	1522	118	89	0.66	69	0.31	—	—	62	0.22	0.13	
1 AM	8	30	55	1470	116	88	0.64	69	0.30	—	—	61	0.22	0.13	
3 AM	8	30	55	1492	117	89	0.66	69	0.30	—	—	61	0.22	0.12	
5 AM	8	30	55	1491	117	89	0.66	69	0.30	—	—	61	0.22	0.13	
7 AM	8	30	55	1489	117	89	0.66	69	0.30	—	—	61	0.22	0.13	
9 AM	8	30	55	1474	120	91	0.68	69	0.30	—	—	62	0.22	0.12	

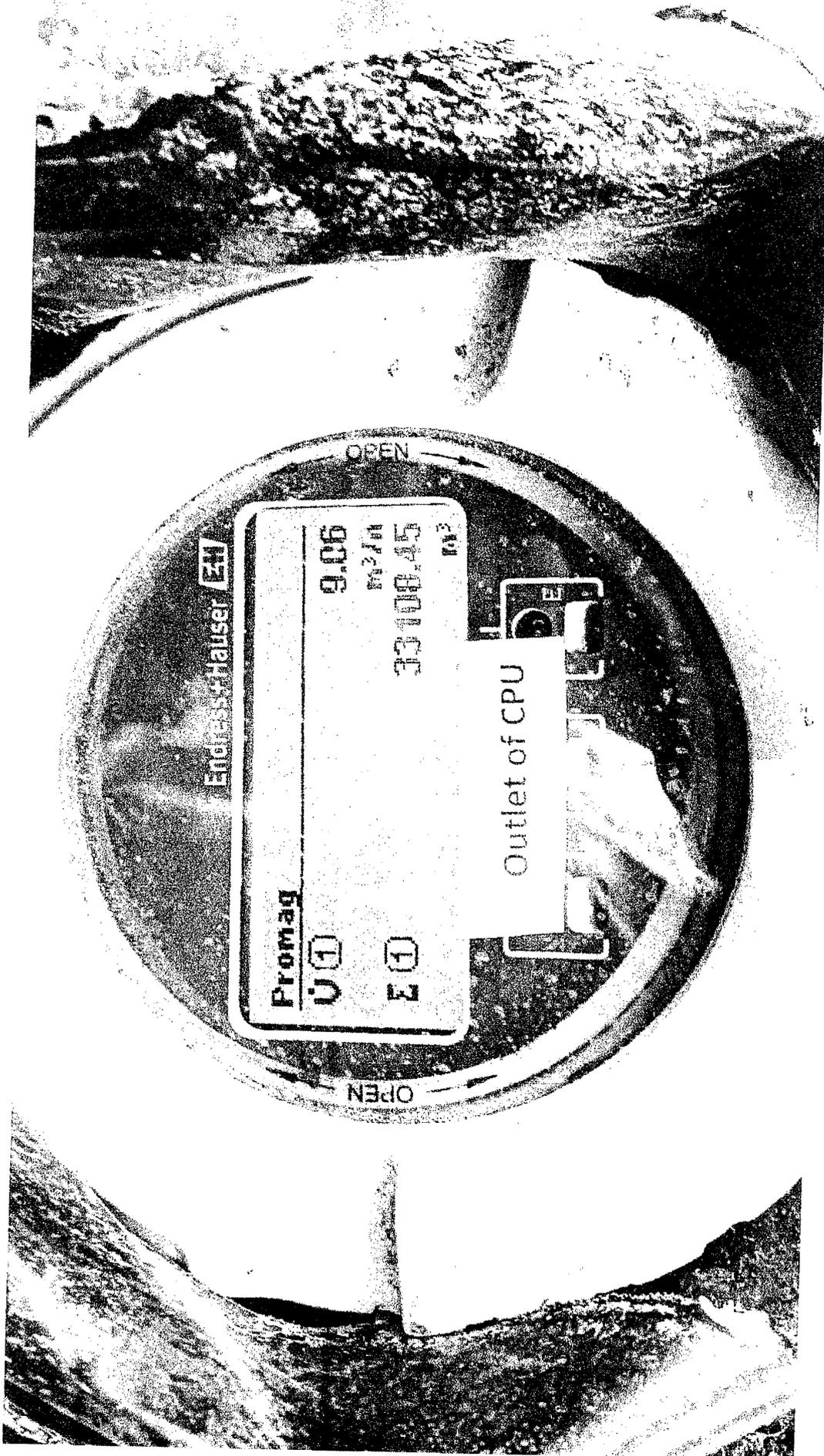
ANNEXURE-5
21



ANNEXURE R-6
22



Inlet of CPU





Uttam Sugar Mill Ltd (Distillery Division)
 Libharkari, Roadkera, 480/1000
 LOG BOOK.

Feed to SMEE				
Date	Initial Reading	Final Reading	Quantity	Brick Sign.
1.2.24	0	249	249	30
2.2.24	249	484	235	30
3.2.24	484	720	236	30
4.2.24	720	973	253	29
5.2.24	973	1217	244	30
6.2.24	1217	1469	252	29
7.2.24	1469	1576	107	28
8.2.24	1576	1576	-	-
9.2.24	1576	1576	-	-
10.2.24	1576	1576	-	-
11.2.24	1576	1599	23	28
12.2.24	1599	1801	202	29
13.2.24	1801	2002	201	29
14.2.24	2002	2188	186	30
15.2.24	2188	2381	193	30
16.2.24	2381	2577	196	30
17.2.24	2577	2779	202	29
18.2.24	2779	2982	203	29
19.2.24	2982	3178	196	30
20.2.24	3178	3370	192	30
21.2.24	3370	3584	214	28
22.2.24	3584	3770	186	30
23.2.24	3770	3960	190	30
24.2.24	3960	4150	190	30
25.2.24	4150	4361	211	29
26.2.24	4361	4568	207	29
27.2.24	4568	4768	200	30
28.2.24	4768	4956	188	30
29.2.24	4956	5148	192	30

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCHAT NEW DELHI
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.... APPLICANT

VERSUS

UTTAM SUGAR MILLS, LIBBERHEDI & ORS...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Rajendra Prasad Joshi S/o Shri C.B. Joshi, Authorized Signatory, Uttam Sugar Mills Ltd, Distillery Division, Village Libberhedi, Roorkee, District Haridwar, (Uttarakhand) the above-named Respondent No.1, do hereby appoint,

NEERAJ KUMAR SHARMA

ADVOCATE, D/1194/02,

430, New Lawyers Chambers, M.C.S Block, Supreme Court of India, New Delhi -110001

Mob: 9811288424; 8588890490, Email: neerajsharmaorsc@gmail.com

Hereinafter called the Advocates to be my/our Advocates in the above-noted case and authorize them

To sign, file, verify and present pleadings, cross-objections or any petitions, for execution, review, rectification, revision, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To act, appear, plead in the above noted case before this Hon'ble Court subject to payment of their fees; To file and take back documents;

To withdraw, or comprise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case;

To take out execution proceedings; To deposit, draw and receive moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case; To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocates whenever they may think it to do so and to sign the power of attorney on my/our behalf.

And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocates or their substitute in the matter as my/our own acts as if done by me/us to all intents and purposes.

And I/We the undersigned undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/We the undersigned, do hereby agree not to hold the Advocates or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearings, or for any negligence of the said Advocates or substitute. And I/we the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocates remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocates would be entitled to the same. The fee settled is only for the above case and court.

IN WITNESS WHEREOF I/we do hereunto set my /our hand to these presents the contents of which have been understood by me/us this day of 29th February, 2024. Accepted subject to the terms of fees.


NEERAJ KUMAR SHARMA

Advocate-On-Record

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Client

Client

R.P. Joshi

Vice President

Uttam Sugar Mills Ltd. (Distillery Division)
Libberheri (Roorkee)
Distt. Haridwar (U.K.)